

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance (Video Desktop) Hearing Schedule for the month of June, 2020

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
2.6.2020 Tuesday At 10.30 A.M. Generation Tariff Petitions	1.	271/GT/2019	NEEPCO	Petition for revision of tariff for the period 24.12.2015 to 31.03.2019 carrying out truing up exercise for the period of 2014-19 with respect to the capital expenditure including additional capital expenditure incurred during the period of 24.12.2015-16 to 2018-19 in respect Tripura Gas Based Power Plant (TGBP) (65.42x1+35.58x1=101 MW)of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
	2.	273/GT/2019	NEEPCO	Petition for revision of tariff for the period 01.04.2014 to 31.03.2019 carrying out truing up exercise for the period 2014-19 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2014-15 to 2018-19 in respect of Ranganadi Hydro Electric Plant (3x135=405 MW) of North Eastern Electric Power Corporation Limited (NEEPCO LTD), Shillong.
	3.	130/GT/2014	NTPC	Petition for approval of tariff of Barh Super thermal Power Station Stage-II (2x660 MW) for the period from anticipated Date of Commercial operation of 1st Unit (Unit-IV) to 31.3.2019.
	4.	243/GT/2017	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3 x 250 MW) from 1.4.2016 to 31.3.2019.
	5.	408/GT/2020	MPL	Petition for determination of Generation Tariff for the Tariff Period commencing from 1.4.2019 to 31.3.2024 and truing-up of Generation Tariff for FY 2014-15 to FY 2018-19 for the 2x525 MW Maithon Right Bank Thermal Power Project (MRBTPP) of Maithon Power Limited (MPL).
	6.	29/GT/2020	SJVNL	Petition for revision of Generation tariff of Rampur Hydro Power Station (412 MW) for the period from actual COD of first Unit i.e. 13.5.2014 to 31.3.2019- Truing-up of tariff determined by the CERC order dated 26.6.2019 in Petition No. 315/GT/2018.
	7.	31/GT/2020	SJVNL	Petition for revision of tariff of Nathpa Jhakri Hydro Power Station (6x250 MW) for the period 01.04.2014 to 31.3.2019- Truing-up of tariff determined by the CERC order dated 19.7.2019 in Petition No. 314/GT/2018
4.6.2020 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	6/RP/2020 alongwith I.A.No.11/2020	AJSPPL	Petition for review of order dated 9.10.2018 in Petition No. 33/MP2018.(Interlocutory application for condonation of delay) (On admission)
	2.	72/MP/2020	SBTPL	Petition under Section 79 (1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 for (i) approval of Change in Law; and (ii) consequential relief(s) to compensate for the increase in capital cost and associated costs due to (a) introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by respective states and (b) imposition and introduction of Safe Guard Duty on the import of solar cells (whether or not assembled in modules or panels) by way of Notification No.01/2018- Customs SG dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, in terms of Article 12 read with Article 16.3.1 of the Power Purchase Agreements dated 6.10.2017 between SB Energy Three Private Limited and Solar Energy Corporation of India Limited (On admission).

3.	73/MP/2020	SBOPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for (i) approval of 'Change in Law?; and (ii) consequential relief to compensate for the increase in capital cost due to introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by respective states, and (b) imposition and introduction of Safe Guard Duty on the import of solar cells (whether or not assembled in modules or panels) by way of Notification No.01/2018- Customs SG dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, in terms of Article 12 read with Article 16.3.1 of the Power Purchase Agreements dated 6.10.2017 between SB Energy One Private Limited and Solar Energy Corporation of India Limited (On admission) .
4.	181/MP/2020	CSPB	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the PPAs dated 27.4.2018 and Clause 5.7 of the Bidding Guidelines seeking relief under the Change in Law provision viz., the introduction of Safeguard Duty on the import of solar modules after the Bid Deadline (i.e., 5.12.2017) and seeking an appropriate mechanism for grant of suitable adjustment/compensation to offset commercial impact of such Change in Law Event (On admission)
5.	471/MP/2019	TPREL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 28.6.2016 and 4.1.2017, executed between Tata Power Renewable Energy Limited and NTPC Ltd., for seeking compensation on account of Change in Law events viz. introduction/ enactment of Central and State Specific Laws for implementing Goods & Services Tax (On admission)
6.	179/MP/2020	TPREL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 19.7.2016, 21.10.2016, 21.10.2016 and 13.1.2017 executed between Tata Power Renewable Energy Limited and Solar Energy Corporation of India Ltd., for seeking compensation on account of Change in Law events due to enactment of GST Laws (On admission).
7.	45/MP/2019	TSPPL	Petition under Section 79 (1) (b) & (f) of the Electricity Act, 2003 read with read with Article 12 of the Power Purchase Agreements dated 2.8.2016, executed between the Petitioner and Solar Energy Corporation of India Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws.
8.	52/MP/2019	SPPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for approval of 'Change in Law' and consequential relief to compensate for the increase in capital cost due to introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by respective states, in terms of Article 12 of the Power Purchase Agreement dated 2.8.2016 between Solitaire Powertech Private Limited and Solar Energy Corporation of India Limited
9.	70/MP/2019	SEPEPL	Petition for seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of 'Change in Law' events on account of imposition of Goods and Service Tax
10.	74/MP/2019	APIPL	Petition under Section 79 of the Electricity Act, 2003 read with the Letter of Award dated 29.10.2018 and Article 12 of the draft Power Purchase Agreement issued by NTPC Limited inter alia seeking declaratory and compensatory reliefs on account of a 'Change in Law' viz. the issuance of Notification Nos. 24 and 27 of 2018- Central Tax (Rate) and 25 and 28 of 2018 Integrated Tax (Rate) dated 31.12.2018 by the Ministry of Finance, Government of India, inter alia effectively amending the Goods and Services Tax rates applicable on setting up of solar power projects, resulting in additional non-recurring expenditure in the form of an additional tax burden applicable with effect from 1.1.2019.

	11.	75/MP/2019	AP43PL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and Solar Energy Corporation of India Limited dated 31.10.2018 seeking relief on account of a 'Change in Law' viz. the Notification Nos. 24 and 27 of 2018- Central Tax (Rate) and 25 and 28 of 2018 Integrated Tax (Rate) dated 31.12.2018 issued by the Ministry of Finance, Government of India, inter alia effectively amending the Goods and Services Tax rates relating to setting up of solar power projects, resulting in additional non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner with effect from 1.1.2019.
9.6.2020 Tuesday At 10.30 A.M. Transmission Tariff Petition (Special Drive)	1.	80/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014 -19 tariff block and determination of transmission tariff for 2019- 24 tariff block in respect of Combined Asset A consisting of Combined Element-1 400kV D/C RAPP Kankroli transmission line along with associated bays, 50MVAR Bus Reactor along with associated bays at Kankroli Sub-station, and 400 kV S/C RAPP Kota line along with 80 MVAR Bus Reactor and Combined Element 2 400/220 kV 315 MVA ICT II along with associated bays and two no. 220kV line bays at Kankroli Sub-station, 400/220 kV 315 MVA ICT I along with associated bays & 2 no 220 kV line bays at Kankroli Sub-station, and 400/220 kV 315 MVA ICT I and ICT II at Kota Substation and 400/220 kV 315 MVA ICT III at Kankroli Sub-station along with associated bays at Kota and Kankroli Sub stations respectively under Transmission System associated with RAPP 5&6 in Northern Region.
	2.	165/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Combined assets of: (a) Asset-1:- LILO of Nalagarh- Kaithal Line at Patiala along with associated bays, (b) Asset-2:- 400/220 KV 500 MVA ICT-III at Patiala Sub-Station, (c) Asset-3:- 400 KV 125 MVAR Bus Reactor at Patiala Sub-station along with associated bays at Patiala Sub-Station & (d) Asset-4:- 400/220 KV 500 MVA ICT-III at Malerkotla Sub-Station under Northern Region System Strengthening Scheme-XIV (NRSS-XIV) in Northern Region.
	3.	153/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Combined Asset - Asset-I: LILO of 400kV Rishikesh-Muzaffarnagar Transmission line at Roorkee along with associated bays at Roorkee Sub-Station , Asset-II: 315 MVA 400/220 KV ICT-I along with associated bays at Roorkee Sub-station and Asset-III : 315 MVA 400/220 KV ICT-II along with associated bays at Roorkee Sub-station associated with System Strengthening Scheme in Roorkee in Northern Region.
	4.	127/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Combined Assets consisting of Asset 1: 400 kV D/C (Quad) Gurgaon-Manesar Transmission Line along with associated bays ,Asset 2: 400/220 kV 500 MVA ICT-I at Manesar S/S along with associated bays Asset 3: 400/220 kV 500 MVA ICT-II at Manesar S/S along with associated bays Asset 4: 125 MVAR Bus Reactor at Manesar and Asset 5: 2 Nos. of 220 kV Line Bays at Fatehabad Sub-station under Transmission system associated with NRSS-XIII in Northern Region.
	5.	168/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block of Asset-I: 400 KV D/C Chamera Pooling Station-Jalandhar transmission line along with bays and line Reactor at Jalandhar; Asset-II: 220 kV D/C TL from GIS Pooling Station Chamba-Chamera-III HEP under Transmission System associated with Chamera-III HEP in Northern Region.

	6.	139/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission system associated with SEWA-II HEP in Northern Region Consisting of: Asset-I: One circuit of 132kV D/C SEWA-II Hiranagar line along with associated bays at Hiranagar Sub-station and one circuit of 132 kV D/C SEWA-II Mahanpur line and associated bays at Mahanpur ; Asset-II: Second circuit of 132 kV D/C SEWA-II Hiranagar line along with associated bays at Hiranagar Sub-station; Asset-III: 132 kV S/C SEWA-II Mahanpur-Kathua transmission line along with associated bays at Kathua and 132 kV S/C Mahanpur-Kathua transmission line along with bays at Mahanpur and Kathua.
	7.	170/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Combined Asset-I covered under Northern Region System Strengthening Scheme- VIII in Northern Region.
	8.	44/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Asset-I: 765kV D/C Varanasi-Kanpur (new) line and associated bays including 240 MVAR Switchable L/R in both Ckt. at Varanasi GIS S/S and 330 MVAR non-switchable L/R in both Ckt. at Kanpur GIS S/S; 765 kV S/C Kanpur (new) GIS Jhatikra line & associated bays including 330 MVAR switchable L/R at Kanpur GIS S/S and 330 MVAR non-switchable L/R at Jhatikara S/S; 400kV D/C (Quad) Kanpur (New) GIS-Kanpur (old) line & Associated bays; 2*1500 MVA 765/400 kV ICT-I&II Associated bays at 765/400 kV Kanpur (new) GIS S/S; 240 MVAR, 765kV Bus Reactor-1 & associated bay at Kanpur(new) GIS S/S; 240 MVAR, 765kV Bus Reactor-2 & associated bay at Kanpur(new) GIS S/S; Asset-II: LILO of one Ckt of 400kV D/C Sasaram-Allahabad line & Associated bays at Varanasi GIS S/S; Asset-III: 125 MVAR, 400 kV Bus Reactor & associated bay at Kanpur(new) GIS S/S; Asset-IV:240 MVAR, 765 kV Bus Reactor & associated bay at Jhatikara S/S; Asset-V: 125 MVAR, 400 kV Bus Reactor & associated bay at Varanasi GIS S/S; Asset-VI: 400 kV D/C (Quard) Sarnath- Varanasi T/L along with associated bays at Varanasi GIS Sub-station.
	9.	13/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Salal Transmission System associated with Northern Region.
	10.	5/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 400 kV D/C Ranchi Chandwa Gaya line along with associated bays at Ranchi, Chandwa (GIS) and Gaya Sub-stations and 2x125 MVAR 400 kV Bus Reactor along with associated bays at Chandwa (GIS) under Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part A1 in Eastern Region.
11.6.2020 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	90/MP/2020	GPTL	Petition under Section 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 4.3.2016 executed between Gurgaon Palwal Transmission Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events (On admission) .
	2.	337/AT/2020	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 480 mw Solar PV Projects (Tranche-v) connected to the inter-State transmission system and selected through competitive bidding process as per the standard bidding guidelines dated 3.8.2017
	3.	40/MP/2019	TTCL	Petition under Sections 73(n), 79(1)(c) and 79(1)(f) and other applicable Provisions of the Electricity Act, 2003 and in terms of Appellate Tribunal's order dated 1.2.2019 read with order dated 7.2.2019 in Appeal Nos. 200/2015 and 201/2015

	4.	41/MP/2019	NKTCL	Petition under Sections 73(n), 79(1)(c) and 79(1)(f) and other applicable provisions of the Electricity Act, 2003 and in terms of Appellate Tribunal's Order dated 1.2.2019 read with order dated 7.2.2019 in Appeal Nos. 200/2015 and 201/2015
	5.	54/MP/2019	TRNEPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013.
	6.	126/MP/2017	HPPC	Petition for declaration and direction as to the status of the 400 kV D/C Transmission Line from Indira Gandhi Super Thermal Power Station (Aravali Power Station) to Daulatabad owned, operated and maintained by Haryana Vidyut Prasaran Nigam Limited (Received by way of Remand from Hon'ble APTEL)
	7.	200/MP/2019	CTU	Petition for grant of regulatory approval for execution of the Transmission System for 18.5.GW of Solar and Wind Energy Zones in Southern Region.
	8.	287/MP/2018	PSL	Petition under Regulation 16 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 as amended, for grant of registration to establish and operate a Power Exchange in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999
	9.	I.A.No.34/2020 in Petition No.155/MP/2019	UPL	Interlocutory Application for directions invoking Section 94 (2) of the Electricity Act, 2003 and Regulation 68 of the CERC (Conduct of Business) Regulations, 1999 read with principle enunciated under Section 151 of the Code of Civil Procedure, 1908 with a request to not make any deductions from the invoices of Udupi Power Corporation Ltd. based on unilateral calculations in the letter dated 13.5.2020, until final adjudication of Petition No. 155/MP/2019 by this Commission.
16.6.2020 Tuesday At 10.30 A.M. Transmission Petitions	1.	80/TT/2016	PTCUL	Petition for approval of Annual Fixed Cost and determination of tariff for the licensed transmission business for the financial years 2015-16, 2016-17, 2017-18 and 2018-19 for 400 KV Srinagar Sub-station as per Central Electricity Regulatory Commission's order dated 31.1.2013 in Petition Number 133/MP/2012.
	2.	81/TT/2016	PTCUL	Petition for approval of Annual Fixed Cost and determination of tariff for the licensed transmission business for the financial years 2015-16, 2016-17, 2017-18 and 2018-19 for 400 kV Srinagar-Srinagar PH line as per Central Electricity Regulatory Commission's order dated 31.1.2013 in Petition Number 133/MP/2012.
	3.	106/MP/2019	PTCUL	Petition seeking issuance of appropriate directions to the Respondents, to execute the revised Implementation Agreements with fresh timelines for the expedient and efficient execution of the generation plants and the associated transmission system, which is being implemented by the Petitioner under the Uttarakhand Integrated Transmission Project (UITP) as Deemed Inter State Transmission System (ISTS), that is required for providing Long Term Open Access (LTA) for evacuation of power from the said generation plants and to also enter into tripartite Long Term Access Agreements (LTA Agreements) with the Petitioner and the Central Transmission Utility (CTU).
	4.	406/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for the assets of Transmission System associated with Sasan Ultra Mega Power Project (UMPP).
	5.	261/TT/2015	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1 765 KV line react at Jabalpur Pooling Substation for Jabalpur-Bina, Asset-2 765 Line Bay at Bind Substation Jabalpur -Bina DOCO 13.11.2014 Asset-3 765 KV line reactor Jabalpur PS at Dharmjaygarh-Jabalpur PS and Asset-4 Dharmjaygarh-Jabalpur PS under line bays and reactor provision at Powergrid Sub-station associated with system Strengthening Common for Western Region and Northern Region western Region.

	6.	346/TT/2019	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for Asset 1- 2 Nos. 765 kV line bays at 765/400kV Bilaspur Pooling Station (POWERGRID) (for Bilaspur PS (PG)-Rajnandgaon(TCB) 765kV D/c line) alongwith 2 Nos. 240MVAR, 765kV switchable line Reactors at 765/400kV Bilaspur Pooling Station end under POWERGRID Works associated with Additional System Strengthening for Sipat STPS in Western Region.
	7.	365/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1- Extension of 220kV Navsari (GIS) Sub-station: 2 Nos line bays and Asset 2- Extension of 400kV Vadodara (GIS) Sub-station: 3 nos of bays (2 nos line bays & 1 no. bus reactor bay) including 1x 125 MVAR, 400kV Bus reactor under Transmission System associated with DGEN (1200 MW) of Torrent Power Ltd. in Western Region.
	8.	6/TT/2020	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for Asset 1: 1 No. 220 kV Line Bay for 220 kV Rewa Pooling - Ramnagar Ckt - 2 line and 1 No. 220 kV Line Bay for 220kV Rewa pooling ?Barsaita Desh ckt 2 line at Rewa Pooling Station, Asset 2: 1 No. 220 kV Line Bay for 220 kV Rewa Pooling - Ramnagar Ckt - 1 line at Rewa Pooling station, Asset 3 : 2 Nos. 220 kV line Bays for 220 kV Rewa Pooling Badwar Ckt- 1 and Ckt - 2 Line at Rewa Pooling Station and Asset-4: 1 no. 500 MVA, 400/220 kV ICT 3 along with associated 400 kV and 220 kV transformer bays at Rewa Pooling station under Transmission System for Ultra Mega Solar Park (750MW) in Rewa District, Madhya Pradesh in Western Region.
18.6.2020 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	494/MP/2020	PGCIL	Petition under Regulation 8(4) of Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2020, seeking prior approval of the Commission for incorporating a wholly owned subsidiary company of the Petitioner to undertake Telecommunications and Digital Technology Businesses (On admission) .
	2.	495/MP/2020	PGCIL	Petition under Regulation 4 of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2020 intimating the Central Electricity Regulatory Commission about continuation of Telecommunications and Digital Technology Businesses in accordance with the earlier approvals granted by the Commission under Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2007 and other relevant orders (On admission) .
	3.	411/MP/2019	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Teesta Low Dam-III Power Station (On admissions).
	4.	412/MP/2019	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Teesta Low Dam-IV Power Station (On admission).
	5.	458/MP/2019	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2017-18 in respect of Chamera-II Power Station (On admission).
	6.	464/MP/2019	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Dhauliganga Power Station (On admission).
	7.	294/MP/2019	NHPC	Petition for adjudication of dispute between NHPC Limited and Punjab State Power Corporation Limited (PSPCL) regarding payment of Deferred Tax Liability Materialized during FY 2017-18.

	8.	330/MP/2018	NHPC	Petition for recovery of shortfall in energy charges due to reasons beyond control of Teesta Low Dam-III Power Station and recovery of shortfall in capacity charge under Regulation-54 and 55 due to agitation by GJMM in FY 2017-18.
	9.	329/MP/2018	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of the generating station during the FY 2016-17 in respect of Dhauliganga Power Station.
	10.	328/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2017-18 in respect of Sewa-II Power Station
	11.	348/MP/2018	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2016-17 in respect of Chamera-II Power Station.
	12.	369/MP/2018	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of the generating station during the FY 2016-17 in respect of Bairasiul Power Station.
	13.	243/MP/2019	DCMSIL	Petition for issuance of Renewable Energy Certificate and seeking condonation of delay in uploading Energy Injection Report data for the month of October, 2018 and consequently delay in complying with the procedure for issuance of Renewable Energy Certificates and to further direct the Respondent to issue the Certificates due to the Petitioner
	14.	426/MP/2019	YSL	Petition for issuance of directions to the Respondents to effect re-accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and grant / issue the RECs.
	15.	449/MP/2019	SGPRRM	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions of Recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 challenging the non-grant of REC certificate.
23.6.2020 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	498/MP/2020	GKEL	Petition under Section 79 read with Section 142 of the Electricity Act, 2003 for execution/implementation of the order dated 4.2.2020 in Petition No. 115/MP/2019 including directions to State Load Despatch Centre, Odisha to comply with directions in said Order and directions for payment of amounts due to GKEL (On admission)
	2.	477/MP/2020	OKPPL	Petition for adjudication of dispute arising out of the action of Power Grid Corporation of India in directing the Petitioners to submit a fresh Bank Guarantee upon grant of Stage-II Connectivity against the Letter of Award dated 17.6.2019 issued by Solar Energy Corporation of India for development of 300 MW ISTS connected Wind Power Project in the State of Karnataka instead of utilizing the Bank Guarantee bearing no. 002BG01190330001 for an amount of Rs. 5,00,00,000/- already furnished by the Petitioners pursuant to the revoked Stage-II Connectivity dated 7.1.2019 (On admission).
	3.	465/MP/2019	MBPCL	Petition seeking declaration of the events which led to relinquishment by the Petitioner, as force majeure events within the meaning of Clause 9.0 of the BPTA, seeking relinquishment of the LTOA of 96 MW granted to it without any liability thereof, thereby seeking exemption from payment of relinquishment charges as a consequence of the existence of force majeure events, as opposed to the stand taken by PGCIL in its letter dated 9.1.2019 (On admission)

	4.	182/MP/2020	OGPTL	Petition under Sections 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Articles 11 and 12 of the Transmission Services Agreement dated 20.11.2015, seeking monetary compensation on account of occurrence of force majeure and change in law events (On admission).
	5.	428/MP/2019	KSEB	Petition praying to quash the demand for relinquishment charges by Central Transmission Utility against the conditional grant of Medium Term Open Access on 14-4-2015 and 19-8-2015 to avail power under Long Term Power Purchase agreements entered into with Maithon Power Limited on 30-12-2013 and 29 -6-2015 (On admission) .
	6.	119/MP/2017	RSTEPL	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 8.1.2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited and extension of Schedule Commissioning date.
	7.	275/MP/2020	RSTEPL	Petition under Section 79 of the Electricity Act, 2003; seeking suitable directions for the release of the payment of a cumulative amount of Rs. 32,51,77,020/- raised by the Petitioner under its Invoices dated November 4, 2016; December 5, 2016, January 4, 2017, February 4, 2017 and March 4, 2017 for supply of electricity and payment of Late Payment Surcharge as per Article 10.3.3 of the PPA dated 8th January 2011;
	8.	60/MP/2019	MSEDCL	Petition seeking relief against scheduling of suo-moto power to Maharashtra State Electricity Distribution Company Limited by Western Regional Load Despatch Center.
	9.	158/MP/2020 alongwith I.A.No.35/2020	AJSPPL	Petition under Section 79 (1) (f) and Section 94 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Section 151 of Code of Civil Procedure seeking clarification of Order dated 5.2.2019 in Petition No. 178/MP/2019 and Petition No. 189/MP/2018(Interlocutory application to bring on record certain additional evidence and for early listing and disposal of the petition)
24.6.2020 Wednesday At 10.30 A.M. Transmission Petition (Special Drive)	1.	117/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission assets under System Strengthening - VIII in Southern Region.
	2.	515/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014 -19 tariff block and determination of transmission tariff for 2019- 24 tariff block for transmission assets under transmission system associated with sub-Station Works Associated with System Strengthening in Southern Region for import of Power from Eastern Region in Southern Region.
	3.	36/TT/2020	PGCIL	Petition for approval of combined asset for sub-station extension works associated with transmission system required for evacuation of power from Kudgi TPS (3 x 800 MW in Phase -I) of NTPC Limited
	4.	149/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block and truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Combined Assets of Transmission System associated with Ranganadi HEP in North Eastern Region.
	5.	479/TT/2019	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Asset-1 Agartala-Agartala Ckt-I & II, Asset-2 Agartala-Kumarghat under transmission system associated with Agartala GBPP in North Eastern Region.
	6.	82/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For Transmission assets under System Strengthening - X in Southern Region.

	7.	83/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For Transmission assets under Sub-station Works associated with Hyderabad (Maheshwaram) Pooling Station in Southern Region.
	8.	120/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For Transmission assets under SRSS XIX in Southern Region.
	9.	84/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014 19 tariff block and determination of transmission tariff for 2019- 24 tariff block For Assets under Barh Transmission System in Northern, Eastern and Western Region.
	10.	212/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014 19 tariff block and determination of transmission tariff for 2019- 24 tariff block For 03 nos of Assets under Eastern Region strengthening Scheme V in Eastern Region.
	11.	104/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset I :Combined Assets One circuit of 400 kV D/C Dehradun-Bagpat line along with associated bays at both ends. Part of second circuit of 400 kV D/C Dehradun-Bagpat T/L as 400 kV S/C Roorkee Dehradun line from Dehradun end and partly as 400 kV S/C Saharanpur-Bagpat line from Bagpat end using part of one circuit of 400 kV D/C Roorkee Saharanpur line (under-NRSS XXI) at intersection point along with associated bays at Dehradun and Bagpat end Asset II: 400/220 kV, 315 MVA ICT-1 at Dehradun and associated bays with 1 No. 220 kV line bay, 400/220 kV, 315 MVA ICT-II at Dehradun and associated bays with 1 No. 220 kV line bay, and 80 MVAR bus reactor at Dehradun and associated bays and Asset III 4 Nos. 220 kV bays at Dehradun Sub-station under Northern Region System Strengthening Scheme XVIII in Northern Region.
25.6.2020 Thursday At 10.30 A.M. Review Petitions	1.	1/RP/2020	NHPC	Petition for review of order dated 28.10.2019 in Petition No. 43/GT/2018 regarding approval of Generation Tariff of Kishanganga HE Project (3x110 MW) for the period 18.5.2018 to 31.3.2019.(On admission)
	2.	3/RP/2020	PPCL	Petition for review of the order dated 19.11.2019 in Petition No. 309/GT/2015 (On admission)
	3.	8/RP/2020	NTPC	Petition for review of order dated 8.1.2020 in Petition No. 199/GT/2017. (On admission)
	4.	10/RP/2020	KBUNL	Petition for review of order dated 22.1.2020 in Petition No. 240/GT/2017. (On admission)
	5.	11/RP/2020	NHPC	Petition for review of order dated 5.2.2020 in Petition No. 279/GT/2018. (On admission)
	6.	12/RP/2020	TUL	Petition for review of order dated 9.1.2020 in Petition No. 249/GT/2016. (On admission)
	7.	15/RP/2020	NHPC	Petition for review of order dated 5.2.2020 in Petition No. 281/GT/2018. (On admission)
29.6.2020 Monday At 10.30 A.M. Transmission Tariff Petitions	1.	353/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block and truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For Asset-a: 220 kV Allahabad-Rewa Road D/C Transmission line Ckt-1, Asset-b: 220 kV Allahabad-Rewa RoadD/C Transmission line Ckt-II, Asset-c: LILO of 220 kV Modipuram Nara transmission line, Asset-d: LILO of 220 kV Modipuram-Simbholi transmission line, Asset-e: 220 kV Allahabad-Phulpur S/C transmission line and Asset-f: 220 kV S/C Meerut-Shatabdinagar transmission line under transmission system associated with 220 kV System Strengthening Scheme in UP in Northern Region.
	2.	103/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2019 for 2x1500MVA 765/400kV ICT's along with associated bays at Srikakulam Pooling station under Common System associated with East Coast Energy Private Limited and NCC Power Projects Limited LTOA generation projects in Srikakulam Area -part-C in Southern Region and Eastern Region.

3.	143/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2019 ASSET I: Neelamangla-Yelahanka (39.006 KM) OPGW Fibre Communication link of Central Sector along with associated communication equipment under project Fibre Optic Communication system in lieu of existing ULDC Microwave links in Southern Region.
4.	171/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1: Loop in Portion of LILO of Kadapa-Hindupur 400kV D/c line (both circuits) at NP Kunta Sub-station along with associated bays, Asset-2: Loop out Portion of LILO of Kadapa-Hindupur 400kV D/c line (both circuits) at NP Kunta Sub-station along with associated bays Asset-3: 02nos of 220kV Line bays (Bay No 217 & 218) at NP Kunta sub-station and Asset-4: 4 Nos of 220 kV line bays (Bay No. 213,214 219 & 220) at NP Kunta Sub-station under Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part B (Phase-II).
5.	248/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2019 for Transmission Asset 2 nos of 240 MVAR, 765kV Switchable Line Reactors (6x80MVAR, 765kV, 1-Ph Shunt Reactor), along with Reactor Bays & 2 Nos 765kV Line Bays excluding PLCC, Telecom equipment and Line Terminal equipment such as LA, CVT & Wave Trap" at 765/400kV Kurnool S/s under Sub-station works associated with additional inter-regional AC link for import of power into Southern Region i.e., Warora- Warangal and Chilakaluripeta-Hyderabad - Kurnool 765kV Link".
6.	254/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1: URTDSM System Control Center Equipment, PMU's and associated equipment's) integrated and commissioned at SRLDC & SLDCs of Southern Region under Phase-I- Unified Real Time Dynamic State Measurement (URTDSM).
7.	494/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1: OPGW Fibre Links(98.484 k.m) Hoody-Yelahanka LILO Point of Nelamangala-Hoody, Hoody-HSR(KPTCL), Peenya-NRS-Hebbal(KPTCL),Hoody-HAL(KPTCL), LILO of Pandy-Sriperambadur to SV Chatram (TANTRANSCO,LILO of Neyveli TS-11-Neyveli TS-1 to NNTPS, Salem(PG) - Salem(TNEB), Sriperambadur (PG)-Sriperambadur (TNEB) and Asset 2: Salem PS (Dharmapuri) Madhugiri (Tumkur) OPGW Link (246.197 Kms) under Fiber Optic Communication system for central sector Sub-stations & Generating Stations in Southern Region.
8.	87/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1: 1 no. 500 MVA 400/220kV Transformer along with associated bays at NP Kunta Sub-station, Asset-2: 02 nos 220kV Line bays (Bay No 210 & 212) at NP Kunta Sub-station and Asset-3: 02 nos 220kV Line bays (Bay No 209 & 211) at NP Kunta Sub-station under Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part C (Phase-III)
9.	113/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1: Banaskantha-Chittorgarh 765 kV D/C line along with associated bays and 240 MVAR Switchable Line reactors at both ends, 765/400 kV Banaskantha (New) S/S along with 765/400 KV ICT -1 & 2, 765 kV, 330 MVAr Bus reactor & 400 kV, 125 MVAr Bus reactor alongwith bays and Asset 2: Banskantha-Sankhari 400 kV D/C line along with associated bays at both ends under Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-B for tariff block 2014-19 period.

	10.	172/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1:765kV D/C Bhuj Pool Sub-station-Banaskantha TL along with associated Bays & 2x330 MVAR Switchable Line Reactors at both ends along with bays, Asset-2: 765kV Bhuj Pool Sub-station (New) along with 2 Nos. 1500MVA, 765/400 kV ICTs, 1 No. 765kV Bus Reactor, 2 No. 500MVA 400/200kV ICTs and 1 no. 400kV Bus Reactor alongwith associated bays under Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-C for tariff block 2014-19 period.
30.6.2020 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	345/MP/2020	TPL	Petition under Section 94(1)(f) of the Electricity Act read with Regulation 103 of the CERC (Conduct of Business) Regulations 1999 seeking review of the PoC Order dated 06.03.2020 in Petition No. L-1/44/2010-CERC.(On admission)
	2.	470/MP/2019	ATL	Petition seeking extension of scheduled commercial operation date on account of force majeure events and consequential reliefs arising therefrom involving:- (a) Section 79(1) (c) and (f) of the Electricity Act, 2003; read with (b) Articles 4, 11 and 16 and other relevant clauses of the Transmission Service Agreement dated 22.9.2015 executed between the Petitioner and the Long-Term Transmission Customers; read with (c) Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 (On admission) .
	3.	62/MP/2020	PSEPL	Petition under Section 79 (1) (b), Section 79 (1) (f) and Section 79 (1) (k) of the Electricity Act, 2003 read with Article 11 of the Power Purchase Agreements dated 4.8.2016 entered into between the Petitioner Parampujya Solar Energy Private Limited seeking directions to NTPC Limited to act in accordance with the said Article 11 of the Power Purchase Agreements and accepting the impact of Force Majeure events and thereby extend the Scheduled Commissioning Date of the Project of the Petitioner (On admission) .
	4.	217/MP/2016	TPCIL	Petition seeking compensation under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreement dated 1.4.2013 entered into between the Petitioner and the distribution Companies in the States of Andhra Pradesh and Telangana.
	5.	183/MP/2015	MEPL	Petition for adjudication of disputes over an increase in tariff sought by the petitioner for its power plant selling power to Andhra Pradesh and Telangana licensees .
	6.	463/MP/2014	GMRVPGL	Petition under Section 79 (1) (f) of the Electricity Act.2003 for a direction to the Respondents to pay Additional Fixed Charge of Rs.0.439/KWH for the balance period of the PPA
	7.	71/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation and restoration of project economics due to unprecedented, unforeseen and uncontrollable depreciation of the INR vis a-vis USD pursuant to Appellate Tribunal for Electricity's Judgment dated 18.1.2019 in Appeal No. 202 of 2016
	8.	308/MP/2019	KTL	Petition under Section 63 and 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 seeking an extension in the Scheduled Commercial Operation Date along with compensatory and declaratory relief under the Transmission Services Agreement dated 14.03.2016 on account of Force Majeure and Change in Law events.
	9.	47/MP/2019	ACEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between the Petitioner and the Respondent for seeking approval of Safeguard Duty as an event under 'Change in Law'.

	10.	191/MP/2019	NETCL	Petition under Section 79(1)(d) of the Electricity Act, 2003 read with Regulations 54 and 55 of the CERC (Terms and conditions of tariff) Regulations, 2014 seeking relaxation of operations and maintenance norms specified under 29(4) of the CERC (Terms and Conditions of Tariff) Regulations, 2014.
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By order of the Commission
Sd/
(T.D. Pant)
Dy. Chief (Legal
4.6.2020